

TO BE PUBLISHED IN PART. II SEC. 3(ii) OF THE
GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue & Insurance)

New Delhi, the 13th July, 1970.

NOTIFICATION
Income-tax

No.122 (F.No.404/130/70-ITCC.): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorise Shri S.Arul Bharathy who is a gazetted officer of the Central Government, to exercise the powers of the Tax Recovery Officer under the said Act.

The appointment of Shri T.Doraiswamy made in Notification No.36, dated 1st May, 1969 (F.No.16/94/69-ITCC.) is cancelled with effect from 15th July, 1970.

This notification shall come into force on the 15th July, 1970.

R.D. Saxena
(R.D.SAXENA)
Deputy Secretary to the Government of India,

To:

The Manager,
Government of India Press, New Delhi.
No:122 (F.No.404/130/70-ITCC.)

Copy forwarded to:

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Accountant General, Madras.
4. The Chief Secretary, Govt. of Tamil Nadu, Madras.
5. ~~The~~ Comptroller & Auditor General of India, New Delhi, (25 Copies).
6. All Officers/ Sections in Board's office.
7. Bulletin Section (3 Copies).

R.D. Saxena
(R.D.SAXENA) (R.D.)
Deputy Secretary, to the Government of India.